

SHRI KRISHAN LAL SHARMA : The datas made available indicate that in every 16 hours, a murder and a rape case is reported in Delhi. It has been reported in the Women Commision's report that

[English]

Delhi is facing worst crimes against women.

[Translation]

the number of cases of crimes against women are increasing. These are the official figures which tell that 64 cases of murder took place only between two months i.e. January and February of this year and after February almost everyday some or other incident is taking place in the capital. The incidents have increased to such an extent that police have become helpless. On 1st May, the workers were staging a demonstration. Police were also with them but inspite of their presence, a worker set himself afire and they remained a silent onlooker of the scene and did nothing to stop the worker. These incidents are taking place in such a way which indicates or if the police and the Ministry of Home Affairs have become virtually helpless. If law and order situation is like this in the capital then I would like the Home Minister to give a statement on this issue and let us know as to what action is proposed to be taken to keep a check on such incidents. And if the centre fails to maintain the law and order situation in the capital then it should hand over this charge to the Delhi Government so that the Government may hold the State Government responsible for such incidents.

MR. CHAIRMAN : Vijay Goelji, you yourself and Sharmaji have got the same issue you may please say that you to associate yourself with him.

SHRI VIJAY GOEL (Sadar-Delhi) : Mr. Chairman, Sir, when I was raising my hands up to say that I had got an important matter to raise, I was told by an hon. Member that the matter of a bomb blast in Delhi did not assume much significance, for bomb blasts were very usual incidents in Delhi. On the 5th at 9.30 P.M. a bomb blast took place in a Maruti Van in Kailash Nagar which claimed the lives of many people. Instead of Kailash Nagar, it could be any other place and any other time because bomb blasts are taking place even in the broad day light. It could be any other vehicle in place of Maruti Van. It was such a powerful bomb that two brothers and three employees were killed on the spot. A girl who was sitting at the neighbour's shop was also killed on the spot. The blast also killed on the spot a woman passing through the site. How many people were injured in the blasts, I am not in a position to give their number. The explosion was so loud that it was heard by the people several kilometers away from the incident site. The window pans were smashed in the surrounding 200 meter area of the incident. Now our Home Minister may say that it was such a big explosion then how it killed only 11 people ? The police suspects the hands of terrorists in the blast. Yesterday this issue was not discussed in the House. The Home Minister or any other Minister did not feel the need to visit the site, not to speak of the Prime Minister.

MR. CHAIRMAN : You have got the same issue. It is enough now. So, please sit down.

[English]

He has already explained it. Now you will have to say. "I support his contention."

[Translation]

SHRI VIJAY GOEL : Kindly, listen to me. In reply to USQ No. 498, dated 26 February, 1997, it was said that three bomb blasts had taken place in Delhi. When the same USQ was asked as SQ by the Member of my party, Shri Drona on 6.5.97, the member of thos blasts were stated as five. This indicates as to how much serious the Government is about these bomb blasts.

Be it Janta Dal, D.M.K. or other party, since they do not have any representative in this Govt., so nothing is being contemplated in regard to bomb blasts in Delhi.

MR. CHAIRMAN : Please conclude now.

SHRI VIJAY GOEL : I am concluding. It's a very serious matter.

MR. CHAIRMAN : I know that please tell what you want from the Govt. of India.

SHRI VIJAY GOEL : I want to say that the Delhi Govt. have announced to pay twenty thousand rupees to each victim as a compensation. The Prime Minister as well as Home Minister must visit there and announce compensation of Rs. one lakh for each victim. In addition to this a white paper on this entire episode, he also published so that one must know about the action taken after the bomb blasts during the last year. Whether there were chemical bombs or other bombs, these should he explained ? How the Govt. are going to face the terrorists, these things should he discussed. Please allow half an hour discussion to cover all these aspects. You yourself have said that you are agreed to me so please allow half-an-hour discussion.

[English]

SHRI RAMESH CHENNITHALA : Hon. Chairman, Sir, a struggle under the auspices of the Joint Action Council representing the entire employees in the Office of the Accountant General of Kerala, Thiruvananthapuram is going on. They are demanding improvement in the deplorable services conditions. They have resorted to computer boycott from 1.4.1997 and work to rule from 7.4.1997. The agitation has entered into a new phase as all the employees' organisations in the AG's Office are now on a hunger strike.

Sir, this is a very serious issue. All the regional offices of the AG's Office are paralysed. All the employees are on a hunger strike. Several representations were made by the employees' organisations to the Government of India and the Ministry of Finance as well as to the Accountant General to solve their problems. The main issue which they are projecting is the deplorable service conditions. There are no avenues for promotion. There is stagnation. The stagnation in the service is some causing heart burning to the employees of the AG's Office. As a result of the ban on recruitment and creation of posts imposed in 1984 and due to various other unscientific measures adopted by the Comptroller and Auditor General of India, the workload of the employees has been increasing manifold. The promotion prospects have been dwindled to zero during these years.

Sir, this is a very serious issue. I urge upon the hon. Finance Minister and the Government of India to take urgent steps so that the problems faced by the employees could be

mitigated. There should be a proper discussion with the leaders of the employees' organisation so that this issue could be settled. The people in Kerala are facing problems. The pensioners and other people who are regularly in touch with the AG's Office are facing a lot of problems. So, I humbly request the Union Government to interfere in this issue and solve the problems which are faced in the AG's Office by the employees.

SHRI V.V. RAGHAVAN : Mr. Chairman, Sir, on this issue, there was an all-India agreement in 1992, and that agreement should be implemented. Twelve years have passed, the issue of stagnation was accepted and the promotions were due for half of the employees. I want to know from the Government why they are not implementing the agreement reached in 1992. For the last one month, work-to-rule is going on. Now, an indefinite fast is also going on. The situation is worsening and all the employees of the Accountant-General's office, throughout Kerala, are on an agitational path.

MR. CHAIRMAN : What do you want from the Central Government ?

SHRI V.V. RAGHAVAN : The Central Government must intervene and implement the agreement reached in 1992. That is my demand.

[Translation]

SHRI GIRDHARI LAL BHARGAVA : Hon. Speaker, Sir, hailstorm, were reported from some areas. The crops of the peasants were damaged due to this and the Govt. of India have not provided a single penny as a compensation in this regard whereas Rajasthan Govt. is continuously extending help to them. So I request the Govt. of India to pay compensation to all those peasants whose crops were damaged. Normally the peasants refuse to accept the compensation cause of meagre amount. The stock of wheat lying in the F.C.I. is being rotted and the Govt. are not paying any attention towards it.

In the same way farmers of Haryana and Rajasthan are being given very less amount as compensation. I, therefore, demand that the rate of compensation should be raised and prescribed quota of wheat should be procured by the Government and farmers who have suffered losses due to hailstorm should be given compensation.....(Interruptions)

SHRIMATI PHOOLAN DEVI (Mirzapur) : Mr. Chairman, Sir, I would like to raise an issue pertaining to my Parliamentary Constituency, Mirzapur. I had raised this issue earlier also. My area is facing acute shortage of drinking water. During summer season the level of ground water taken out from handpumps also goes down. Drinking water is distributed through tankers once in a day there and that too is distributed in a measured quantity like edible oil or ghee. In view of the Government's programme for providing drinking water facility to every area I request you to make arrangements for providing drinking water facility for those people also. This area also faces the shortage of water for irrigation, because check-dams have been constructed on local canals for providing water to the residents of Allahabad. When drought had struck there the Government and the officials were collecting revenue but the drought affected persons were not given compensation.

Mr. Chairman, Sir, I would submit that the Government should provide drinking water to those people and compensation to drought affected persons. I thank you for giving me a chance to speak.....(Interruptions)

PROF. RITA VERMA (Dhanbad) : Please listen to me. I am going to say what you all wanted to say.....(Interruptions)

[English]

MR. CHAIRMAN : You are disturbing her. She wants to say something.

(Interruptions)

[Translation]

PROF. RITA VERMA : Mr. Chairman, Sir, the issue regarding more participation of women in politics is debated in this House time and again. We talk of giving reservation to them, but we must also ponder over that those women who dare to enter politics are subjected to misbehaviour. How many more women will dare to enter into politics under such circumstances.

Mr. Chairman, Sir, the women in Bihar who are active in politics there have been facing this ill-treatment. I, myself faced such an incident in January. I was slapped and arrested in false case. Recently 'Bihar Bandh' was organised on 3rd of this month. In this bandh, women Members of the BJP and Samata Party were given ill treatment. The extreme part of the sarees worn by of Kanchan Bala and Madhu of Samata Party and several women workers of the BJP were pulled, their arms were twisted and they were detained in the prison. The only woman legislator of the BJP in Bihar is Chandramukhi Devi. Her arm was twisted when she went out to organise the 'bandh'. She had to take shelter in an outlet of Khadi Gramodyog to save her honour. When her husband came forward to protect her his hand was broken. They also tried to set their car on fire.

Mr. Chairman, Sir, in such circumstances, how many women will dare to enter politics and how many husbands and family members will permit them to do so. Is this House of the view that women taking part in politics should lose their honours and dignity ? If not, then the Minister of Parliamentary Affairs should have been present here and he should have responded to the points raised here on such an important issue. You should create circumstances for increasing participation of women in politics. The Minister of Home Affairs should present a report before the House regarding such incidents.

Mr. Chairman, Sir, I would like to make a submission that the battle of Mahabharata was fought over insult of a woman and now a days, a number of women are being insulted in Bihar. An incident bigger than Mahabharata can take place there. Sir, kindly direct, Home Minister to make a statement on this incident. The House should condemn the ill-treatment meted out to Chandramuki Devi a legislator.....(Interruptions)

SHRIMATI BHAVNABEN DEVRAJ BHAI CHIKHALIA : Mr. Chairman, Sir, it is a serious matter and the Government should make a statement on it.....(Interruptions)

PROF. RITA VERMA : Mr. Chairman, Sir, some instructions should be given to the Government. At least